

[श्री रामसेवक यादव]

उस को पास किया है। इस सदन में ऐसा हो चुका है। सरकार ने इसको प्राथमिकता दी है या नहीं यह वह साफ साफ कह दे। यहां पर बिजिनेस ऐंडवाइजरी कमेटी का प्रश्न नहीं उठता।

Shri Bade (Khargone): The general impression is that the foreign firms, that is, the American and UK firms, are bringing pressure on the Government not to bring the Bill up during this session.

Mr. Speaker: He has denied that. But when the Government says that they are not in a position to say definitely at this moment, what should I do? I cannot force them.

Shri Vasudevan Nair: This is the last session of this Parliament.

Shri Surendranath Dwivedy: Will he make an announcement tomorrow?

Shri Satya Narayan Sinha: I have not said that we are not going to bring it forward. It all depends upon how we save our time. Unless we have no time, we will not shelve it.

(iii) NOTES OF STUDY GROUPS

Shri S. V. Krishnamoorthy Rao (Shimoga): I lay on the Table a copy of the Study Notes on the visits undertaken by the Study Groups of the Joint Committee on the Bill to amend and consolidate the law relating to patents for an on-the-spot study of the working of the various Pharmaceutical Units, Research Institutes/Laboratories, Drug Farms, etc.

12.41 hrs.

STATEMENT RE: RAILWAY ACCIDENTS

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुर्जसिंह): हाल का रेल दुर्घटनाओं के बारेएक वक्तव्य मैं मन्त्रालय पर रखता

है। [वृत्तकालर में रद्दा—वैलिये संख्या LT 7139/66]. (Interruptions).

Mr. Speaker: Mr. Banerjee, this is not the manner that he should continue to speak as he likes.

Shri S. M. Banerjee (Kanpur): Every word is not my word.

Mr. Speaker: I can distinguish his voice from others. I am now so much habituated to his voice that I can recognise it. There may be many voices but I can recognise his voice.

श्री रामसेवक यादव (खार्गोण)

उत्तर में सार्वजनिक प्रश्न का।

Shri D. C. Sharma (Gurdaspur): I want that the statement laid on the Table of the House by the Minister of State for Railways should be circulated to all the Members and we should be permitted to put questions on that.

Mr. Speaker: I will see that this statement as well as the earlier one of Mr. Subramaniam and also that of Mr. Chagla are circulated to the Members. Each Member shall have the opportunity to give notice and ask for a discussion.

Shrimati Lakshmikanthamma (Khammam): May I know whether the Prime Minister will be making a statement regarding the location of the steel plant?

Mr. Speaker: She can better ask the Minister. I cannot answer it.

12.43 hrs.

ELECTION TO COMMITTEE

ANIMAL WELFARE BOARD

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): I move:

"That in pursuance of Section 5(1) (i) of the Prevention of

Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner, as the Speaker may direct, one member from among themselves to serve as a member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shri N. M. R. Subbaraman resigned from the membership of the Board."

Mr. Speaker: The question is:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner, as the Speaker may direct, one member from among themselves to serve as a member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shri N. M. R. Subbaraman resigned from the membership of the Board."

The motion was adopted.

12.44 hrs.

MOTIONS OF NO-CONFIDENCE IN COUNCIL OF MINISTERS

Mr. Speaker: I have to inform the House that I have received six notices of motions of No-Confidence in the Council of Ministers under rule 198.

The first is by Shri U. M. Trivedi; the second is by Shri Madhu Limaye; the third is by Shri S. M. Banerjee; the fourth is by Shrimati Renu Chakravartty and four others; the fifth is by Shri Tridib Kumar Chaudhuri and the sixth is by Shri A. K. Gopalan and five others.

I will take the first one by Shri U. M. Trivedi:

"That this House expresses its want of confidence in the Council of Ministers."

Now, those Members who are in favour of leave being granted to this may kindly stand in their seats.

I find there are more than 50 Members. The leave is granted. The time will be settled in the Business Advisory Committee. We will fix the day in consultation with the Leader of the House.

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): When the No-Confidence Motion has been adopted and more than 50 have stood up, we would like to suggest to you, Sir, and to the House that we would like to take it up as early as possible and I suppose that tomorrow we shall take it up and finish it. (*Interruptions*).

श्री हुकम चन्द कद्वराय (देवास): इसके लिए दस दिन का समय होना चाहिये।

Mr. Speaker: Order, order.

An hon. Member: Are we taking it up tomorrow?

Mr. Speaker: We shall take it up tomorrow.

Now Bill to be introduced. Mr. Jagjivan Ram.

12.46 hrs.

CONTRACT LABOUR (REGULATION AND ABOLITION) BILL*

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith."

The motion was adopted.

Shri Jagjivan Ram: I introduce the Bill.

*Published in the Gazette of India Extraordinary, Part II, section 2, dated the 1st November, 1966.

†Introduced with the recommendation of the President.